BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

Name of the Company:

IFCI Ltd.

V/s.

Reliance Naval And Engineering Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. Saurabh Soparkar S alw Nandish Chudger

2. and Raheel Patel

16. Nanavati Asso.

Ms. MKMHA MENON

M. Dinesle

Ms. Mataska Sutavia

14dve certe

ORDER

Learned Advocate Mr. Dinesh with Learned Advocate Ms. Nikitha Menon with Learned Advocate Ms. Natasha Sutaria i/b India Law LLP present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Learned Senior Counsel appearing for Respondent represented that CP(IB) (PB)190/2017 and CP(IB)(PB) 110/2017 wherein the issues relating the jurisdiction of the Adjudicating Authority under IB code is under consideration before Special Bench NCLAT New Delhi where winding up petitions are pending before various Hon'ble High Courts, is still pending before the Special Bench and requested for adjournment Sine Dine.

Considering the pendency of CP(IB) (PB)190/2017 and CP(IB)(PB) 110/2017 before Special Bench, NCLT, New Delhi, list the matter on 18.01.2018.

Alterour

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 11th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL